

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALAHABAD BENCH, ALAHABAD**

Allahabad, this the **29th day of August, 2018**

Present :

Hon'ble Mr. Gokul Chandrapati, Member-A

Hon'ble Mr. Rakesh Sagar Jain, Member - J

Original Application No.330/1266/2015

1. Harendra Kumar Rajbhar aged about 24 years S/o Jivdhan Rajbhar
R/o House No. 120 Pipariya, Tehsil Budhanpur District Azamgarh
2. Kailash Bhooshan aged about 32 years S/o Chhote Lal R/o Village
Belanadih Post Jamalpur District Azamgarh.

.....Applicants

Vs.

Union of India & Ors.Respondents

By Advocate : Shri Avnish Tripathi

O R D E R

By Hon'ble Shri Gokul Chandrapati, Member-A :

None present for the applicant. Shri Avnish Tripathi, learned counsel for the respondents is present.

2. Although, counter affidavit has been filed since long back on 10.03.2018. But no rejoinder has been filed. On perusal of file it appears that on the previous date i.e. 13.08.2018 no was present on behalf of applicant. It seems that applicant has lost interest in pursuing the case.

3. Accordingly, O.A. is dismissed in default and for non prosecution. No order as to costs.

(Rakesh Sagar Jain)
Member - J

(Gokul Chandra Pati)
Member-A

/Shashi/